

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No.63**  
**CP No. 92/245/PB/2024**

**IN THE MATTER OF:**

Manu Rishi Guptha & Ors.

.... Petitioner/Applicant

Vs.

ICICI Securities Limited

.... Respondent

**Order under Section 245 of Companies Act, 2013**

**Order delivered on 03.07.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**

**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**

**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Mr. Kaushik Chatterjee, Ms. Samridhi, Advs. in  
IA(CA)-187/2024

For the Respondent : Mr. Arun Kathpalia, Sr. Adv., Mr. Shank Sengupta,  
Mr. Aubert Sebastian, Mr. Ribhu Garg, Mr.  
Siddharth Ranade, Mr. Prakshal Jain, Advs. for the  
R-1 & R-2  
Mr. N. Venkatraman, ASG, Mr. Dhaval Mehrotra,  
Aditi Desai, Advs. for the R-3(SEBI)

**ORDER**

**IA(CA)-187/2024**

Ld. Counsel Mr. Kaushik Chatterjee appeared on behalf of the Applicant.

Ld. ASG Mr. N. Venkatraman appeared through VC on behalf of the Respondent.

Ld. Sr. Counsel Mr. Arun Kathpalia also appeared through VC on behalf of Respondents No. 1 & 2 and sought time to file the Rejoinder.

At request and with consent of the parties, list the matter for a physical hearing **on 01.08.2024.**

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**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

-sd-

**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**